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(b) if so, the steps taken to check such fraudulent activities and to ensure that the licences are properly utilised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF ELECTRONICS (SHRI K.C. PANT): (a) and (b) No, Sir.

The position regarding the implementation of licences issued by Government for several electronic items is as hereunder:

Name of the item	No. of licences issued	No. implemented!
1. Radio		
Receivers .	16	15
2. Record		<u> </u>
Players .	4	3
3. Public Addres	SS	-
equipment .	5	4
4. T.V. Sets .	5	4

As can be seen from the above, the position is certainly satisfactory in respect of the above items. In regard to Tape Recorders, no licences to the large-scale sector have yet been given, although letters of intent have been issued to 14 units in the organised sector; none of these, however, have so far come to the stage of issue of industrial licence.

Government are, however, keeping a close watch on the progress made towards speedy implementation of the licences issued to various parties.

INDUSTRIAL GROWTH IN FASTERN REGION

718. SHRI SITARAM KESRI: Will the Minister of INDUSTRIAL DEVELOP-MENT AND SCIENCE AND TECHNOLOGY be pleased to state:

- (a) whether Government are aware of the concern expressed by the Industrial Development Bank of India about the lack of industrial growth in the eastern region;
 - (b) if so, the reasons therefor; and
- (c) whether special plans would be drawn up to step up the industrial growth in the region?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI Z.R. ANSARI): (a) No Sir.

(b) and (c) Do not arise.

SETTING UP OF NEW UNITS BY STATE INDUSTRIAL DEVELOPMENT CORPORATIONS 719, SHRI K.P.SINGH DEO:

SHRI LOKANATH MISRA: SHRI DEBANANDA AMAT: SHRI M.K. MOHTA: SHRI CHANDRAMOULI JAG-

SHRI SUNDAR MANI PATEL:
Will the Minister of INDUSTRIAL
DEVELOPMENT AND SCIENCE AND
TECHNOLOGY be pleased to state:

ARLAMUDI:

- (a) whether Government have revised its policy regarding State Industrial Development Corporations putting up new units;
 - (b) if so, the details thereof; and
- (c) the extent to which Industrial Development in the country is likely to be boosted consequently?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c) A statement is attached. (below)

STATEMENT

Instructions were issued to State Corporations in March, 1969 in regard to the manner of association of private entrepreneurs in the projects set up by them. These instructions were revised in February, 1971. The instructions provide that the State Corporations might invite public financial institutions to participate in share capital of industrial ventures undertaken by them and if the shares held by the Corporations together with the financial institutions amounted to more than 50%, there would be no objection to the rest of the shares being taken by private parties. In case, however, such financial institutions do not participate in the share capital, the association of private capital will be subject to the condition that the Corporation itself holds not less than 26% of the paid up equity capital. It has also been laid down that no individual private entrepreneur or business group should have a share of more than